

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**Criminal Appeal (SJ) No. 207 of 2018**

Lalu Prasad @ Lalu Prasad Yadav --- --- Appellant  
Versus  
The State of Jharkhand through CBI (AHD) --- --- Respondent

--

**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh**

Through: Video Conferencing

---

For the Appellant : Mr. Kapil Sibbal, Sr. Advocate  
M/s. Debarshi Mondal, Adit S Pujari, Advocates  
For the CBI : Mr. Rajiv Sinha, ASGI

----

16/11.09.2020 Learned Senior Counsel, Mr. Kapil Sibbal appears for the appellant. He submits that I.A. No. 3946 of 2020 has been preferred by the appellant for suspension of sentence. However, as per computation, the period of custody during trial and after his conviction from 24<sup>th</sup> January, 2018 till date, excluding the period of provisional bail from 11<sup>th</sup> May, 2018 till 30<sup>th</sup> August, 2018 when he surrendered, is still 27 days short of 30 months, which is half of the custody against the sentence of 5 years awarded under the provisions of both I.P.C and P.C. Act, directed to run concurrently by the impugned judgment. Accordingly, he prays that the matter may come up after 4 weeks, so that the appellant may complete half custody as against the sentence awarded upon him. Learned ASGI Mr. Rajiv Sinha for the CBI is present. He has opposed the prayer for suspension of sentence.

However, in view of the request made by learned Senior Counsel for the appellant, let the case appear on 9<sup>th</sup> October, 2020.

**(Aparesh Kumar Singh, J)**